



2026:AHC:21963

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 397 of 2026

Virendra Yadav

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Sagar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel, and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, seeking issuance of a writ of mandamus commanding the Consolidation Commissioner, U.P. at Lucknow (respondent no.2) to decide the representation moved by the petitioner for promulgation of a notification under Section 6(1) of UP Consolidation of Holdings Act with regard to Village Sherwan, Pargana Kariyat Dost, Tehsil Sadar, District Jaunpur.
3. It is submitted that the Consolidation Lekhpal submitted a report to the Settlement Officer of Consolidation, on the basis of a meeting convened on 12.09.2024, recommending cancellation of the consolidation operation; however, since then, no fruitful steps have been taken by the consolidation authorities, despite representations having been made by the villagers.
4. Learned standing council submits that the grievance of the present petitioner can more appropriately be addressed by the Consolidation Commissioner (respondent no.2), who may be directed to decide a fresh representation to be moved by the present petitioner within a stipulated period, as may be directed by this court.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending. Therefore, this court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, with a direction that present petitioner shall be at liberty

to move a fresh representation with respect to his grievance, as mentioned in the presented petition, before the Consolidation Commissioner (respondent no.2) along with self-attested copy of the present writ petition and a certified copy of order of the day, which shall be considered and decided by the respondent no.2 expeditiously, preferably, within a period of **five months** from the date of receiving the said representation, if there is no other legal impediment.

February 2, 2026
vkg

(Dinesh Pathak,J.)